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THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): They relate to the year 1993-94.

SHRI SARADA MOHANTY: The statement of accounts for the year 1993-94 should have been laid on the Table of the House in the month of December, 1994. That is the rule.

SHRI AJIT KUMAR PANJA: I don't think so. Under what rule is it? As far as I am concerned, I am satisfied that this is within the time. But if there is any rule, kindly, point it out; otherwise, it is not possible.

SHRI SARADA MOHANTY: That is the standing rule.

SHRI VIREN J. SHAH (Maharashtra): Sir, will you just permit me? The point that the hon. Member wants to raise is that tinder the Companies Act within 6 months the accounts may be passed by the General Body and when they come to the Government they should have been laid on the Table earlier. It should not take 12 months. It should be earlier than that. That is his point.

SHRI AJIT KUMAR PANJA: Under the rules of this House I have furnished them within time. But I don't know whether there is any infringement under the Companies Act. I will have to find it out.

SHRI SARADA MOHANTY: According to the rules of the House, you have to lay them on the Table of the House within 9 months from the year ending.

SYED SIBTEY RAZI (Uttar Pradesh): Sir, the practice of the House it that if there is some inordinate delay, then there should be an explanation from the Ministry. In the case of 1993-94 there \* no inordinate delay. It is happening every day. Every day someone raises this kind of an objection and the time of the House is wasted on this technicality. If there is any inordinate delay, it should be raised.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I got the position very clear. As Syed Sibtey Razi has said, if there is any inordinate delay, then there should be a reason for the delay. When there is a little delay if can be condoned and it is the convention of the House. Now you can lay them on the Table of the House.

on the Table

## Report and Accounts (1993-94) of Neyveli Lignite Corporation Ltd. and related Papers.

SHRI AJIT KUMAR PANJA: Sir, I lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

- (i) Thirty-eighth Annual Report and Accounts of the Neyveli Lignite Corporation Limited, Neyveli, (Tamil Nadu) for the year 1993-94, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the above Corporation.

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- I. Reports and Accounts (1993-94) of various Corporations and related papers.
- II. Reports and Accounts (1993-94) of different organisations and related papers.
- III. MOU between Ministry of Commerce and MMTC Ltd. for 1994-95.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Sir, I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers, under subsection (1) of section 619A of the Companies Act, 1956:—
- A. (a) Eleventh Annual Report and